CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELH!

CP NO. 434/2002 IN OA NO. 1450/2000

This the 25th day of November, 2002

HON'BLE SMT. LAKSHMI SWAMINATHAN, VICE CHAIRMAN (J) HON'BLE SH. S.A.T. RIZVI, MEMBER (A)

Brij Bhushan Sharma S/o Late Shri R.C.Sharma, working as Fireman, Geeta Colony Fire Station, Delhi. (By Advocate: Sh. Harvir Singh proxy for Sh. S.K.Gupta)

Versus

Sh. R.C.Sharma, Chief Fire Officer, Connaught Place, New Delhi-110001. (By Advocate: Sh. Vijay Pandita)

>

ORDER (ORAL)

By Hon'ble Smt. Lakshmi Swaminathan, VC (J)

Proxy counsel for applicant has submitted that in terms of Tribunal's order dated 19.9.2001 in OA-1450/2000, the respondents have issued sanction order dated 16.10.2002 in respect of payment of interest due to the applicant. Learned counsel for respondents has also pointed out that the amount, due to the applicant, has also been received by him by cheque dated 17.10.2002.

- 2. In view of the facts and circumstances of the case, we do not see any justification to continue with the contempt petition as the aforesaid order of the Tribunal has been complied with.
- 3. CP-434/2002 is accordingly dismissed. Notices to the alleged contemnors are discharged. File be consigned to the record/room.

(S.A.T. BIXVI)
Member (A)

(SMT. LAKSHMI SWAMINATHAN)
Vice Chairman (J)

sd s